"When all the questions for which oral answers are desired have been called, the Speaker may, if time permits, call again any question which has not been asked by reason of the absence of the member in whose name it stands, and may also permit a member to ask a question standing in the name of another member, if so authorised by him."

श्रापने कहा कि मैं ऐबसेंट था अपने सवाल के वक्त पर तो अब मैं श्रा गया हूं और नियम यह कहता है कि मेम्बर के आ जाने जाने पर स्पीकर उस सवाल के लिए इजाजत दें सकते हैं तो मुझे तो श्राप ने इजाजत नहीं दिया है.........।

MR. SPEAKER: That is during the Question Hour. After the Question List is exhausted if there is time in the Question Hour the Speaker may call the names of the absent Members in order. But the Question Hours is over here and not the list. Not only the questions tabled by hon. Members who were absent when their names were called but the questions of those who are present and whose questions have not been reached also go when the Question Hour is over.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER COMPANIES ACT, ETC.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALL AHMED): I beg to lay on the Table—

(1) A copy of Notification No. G.S.R. 129 published in Gazette of India dated the 20th January, 1968, under sub-section (3) of section 641 of the Companies Act, 1956, making further alterations in the Schedules II and VI to the Companies Act, 1956. [Placed in Library. See No. LT-212/68].

- (2) (i) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, for the year 1966-67, under subsection (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Hindustan Photo Films Manufacturing Company Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. Sec No. LT-213/68.]

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (1) The Export of Frog Legs (Inspection) Amendment Rules, 1967, published in Notification No. S. O. 4582 in Gazette of India dated the 21st December, 1967.
- (2) The Export of Jute Sacking Cloth (Inspection) Rules, 1967, published in Notification No. S.O. 90 in Gazette of India dated the 3rd January, 1968.
- (3) The Export of Footwear (Inspection) Amendment Rules, 1967, published in Notification No. S.O. 312 in Gazette of India dated the 17th January, 1968. [Placed in Library. See No. LT-314/68.]

NOTIFICATION UNDER INCOME-TAX ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI KRISHNA CHANDRA PANT): I beg to lay on the Table:—

(1) A copy of the Income tax (Sixth Amendment) Rules, 1967, published

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in Notification No. S.O. 4588 in Gazette of India dated the 21st December, 1967, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-216/68]

- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - G.S.R. 278 published in Gazette of India dated the 7th February, 1968.
 - (ii) G.S.R. 279 published in Gazette of India dated the 7th February, 1968.
 - (iii) G.S.R. 280 published in Gazette of India dated the 7th February, 1968.
 - (iv) G.S.R. 281 published in Gazette of India dated the 7th February, 1968.
 - (v) G.S.R. 320 published in Gazette of India dated the 17th February, 1968.

[Placed in Library, See No. LT-215/68.]

- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - The Customs and Central Excise Duties Export Drawback (General) Twenty-second Amendment Rules, 1968, published in Notification No. G.S.R.
 in Gazette of India dated the 17th February, 1968.
 - (ii) The Customs & Central Excise Duties Export Drawback (General) Twenty-third Amendment Rules, 1968, published in Notification No. G.S.R. 319 in Gazette of India dated the 17th February, 1968, [Placed in Library, See No. LT-217/68.]

PROCLAMATION BY PRESIDENT UNDER ARTICLE 356 OF THE CONSTITUTION AND REPORT OF GOVERNMENT OF U.P.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): On behalf of Shri Y. B. CHAVAN, I beg to lay on the Table of a copy each of the following papers:—

- Proclamation dated the 25th February, 1968, issued by the President under article 356 of the Constitution, assuming to himself all functions of the Government of the State of Uttar Pradesh.
- (2) Order dated the 25th February, 1968, made by the President, in pursuance of sub-clause (1) of clause (c) of the Proclamation at item No. (1) above.
- (3) Report of the Governor of Uttar Pradesh, dated the 22nd February, 1968 to President, [Placed in Library. See No. LT-215/68.]

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL) 1967-68

SHRI K. C. PANT: On behalf of Shri Morarji Desai I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1967-68.

PUBLIC ACCOUNTS COMMITTEE

TWENTIETH REPORT

SHRI M. R. MASANI: I beg to present the Twentieth Report of the Public Accounts Committee on Review of Defence Budget —Consolidation of Revenue Demands.

ESTIMATES COMMITTEE

FORTYFIFTH REPORT

SHRI P. VENKATASUBBAIAH: I beg to present the Fortyfifth Report of the Estimates Committee on the Ministry of